Shiv Gopal Mishra
Registrar General,
High Court of Judicature
at Patna.

शिव गोपाल मिश्र
महानिबंधक,
पटना उच्च न्यायालय,
पटना।

Letter No. 38685-721 / File No. IX-05-2026/ A.D. (Rules)

Through E-mail/ Speed Post

Dated, Patna the 27th April, 2026

To,

All the Principal District and Sessions Judges, State of Bihar.

Subject: Regarding exemption from physical court appearances of severely mentally ill patients residing at BIMHAS.

Sir,

I am directed to inform you that this Hon'ble Court vide Order dated 16.03.2026 passed in CWJC No. 2805 of 2026 titled (Court on its own motion Regarding matter relates to the Inspection Report Versus The State of Bihar and Others) has been pleased to issue directions to ensure a more sensitive and facilitative approach in judicial proceedings involving persons who are severely mentally ill and residing at BIMHAS (Bihar State Institute of Mental Health and Allied Sciences) to protect them from the severe trauma and relapse risks associated with physical court appearances, fulfilling the reasonable accommodation mandate under Section 12 of the Rights of Persons with Disabilities (RPwD) Act, 2016.

In this regard, the following instructions are issued for strict compliance:

1. All trial courts shall utilize video-conferencing or appoint Court Commissioners to record statements or testimonies of severely mentally ill patients residing at BIMHAS, in civil or criminal matters. Recording of statements/evidence through video conferencing shall be given due preference. Efforts must be made to ensure that such individuals are not subjected to the trauma and health risks associated with physical appearance in court proceedings. All such proceedings shall be conducted with utmost sensitivity, confidentiality, and a humane approach.

You are, therefore, requested to ensure strict compliance of the aforesaid directions and to circulate the same among all trial courts under your jurisdiction.

Yours faithfully,

Registrar General

PATNA HIGH COURT

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All Communications Should be Addressed to the Registrar by Designation and not by Name